

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. No. 299 of 2011 in
DFR No. 1662 of 2011**

Dated: 2nd January, 2012

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

M/s. Chemfab Alkallis Limited **....Appellant (s)**
Versus
Electricity Deptt. Of Puducherry & Anr. **... Respondent (s)**

Counsel for the Appellant (s) : Mr. Rohit Rao N.

Counsel for the Respondent (s): Mr. V.G. Pragasam S. Prabu
Ramasubramanian

ORDER

I.A. No. 299/11
(Condone delay application)

This is an application to condone delay of 39 days in filing the appeal as against the Order dated 12.08.2011. The learned counsel for the Applicant/Appellant submits that they came to know about the order only subsequent to the receipt of the bill.

We have heard the learned counsel for the Respondents. Since we find sufficient cause to condone the delay, the delay is condoned.

Post the Appeal on **03.01.2012** for admission.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/mk